

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 421 OF 2010

Tuesday, this the 25th day of May, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

S.Hareesh
Part time Sweeper
Peringamala P.O
Nedumangad

Applicant

(By Advocate Mr. Vishnu S Chempazhanthivil)

versus

1. The Superintendent of Post Offices
South Postal Division
Thiruvananthapuram
2. Union of India represented by the
Chief Post Master General
Kerala Circle
Thiruvananthapuram ... Respondents

(By Advocate Mr. George Joseph, ACGSC)

The application having been heard on 25.05.2010, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The question raised in this Original Application has been considered by three judgments of this Tribunal. We feel that this OA can also be disposed of by following the principles laid down by this Tribunal in the previous judgments. Apart from the above three judgments, the Hon'ble High Court in W.P.(C) No.33372/05 (S) confirmed the decision of the orders passed by this Tribunal.

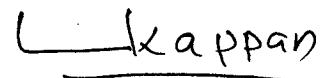
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2. Mr. George Joseph, ACGSC takes notice for respondents. We have also heard him. We feel that this OA can be disposed of at the admission stage itself by directing the 1st respondent to consider Annexure A-6 representation of the applicant within a reasonable time, at any rate within forty days from the date of receipt of a copy of this order. The principles laid down is equally similar to the case of the applicant. Hence, we direct the 1st respondent to consider Annexure A-6 representation of the applicant and take a decision stipulated thereon.

3. OA is disposed of accordingly. No order as to costs.

Dated, the 25th May, 2010.


K.NOORJEHAN —
ADMINISTRATIVE MEMBER



JUSTICE K.THANKAPPAN
JUDICIAL MEMBER

vs